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NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/02/2018 AT 10.30 AM

PRESENT: SHRI CH. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/12/2016
NAME OF THE PETITIONER(S) : Ram Kumaran Thangam
NAME OF THE RESPONDENT(S) : Shri Panchami Cargoes Private Limited
UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

L. Ramesh Kumar

1. SELVI GEORGE, ADVOCATE FOR THE
PETITIONER

Selvi George
15/2/18

Balaji Shree

For the Respondents

ORDER

T. S. Srinivasan

Counsels representing both the parties are present. Counsel for petitioner submitted that the matter was referred to the mediator who has asked the respondents to provide the records and information but the respondents are reluctant to provide the same and even today the counsel for respondents prayed for time for providing the relevant records and information to the Mediator. It appears that the respondents are not cooperating with the Mediator and the petitioner has no confidence that the respondents are going to cooperate with the Mediator for any settlement between the parties. In the circumstances, counsel for respondents is directed to furnish the required documents within one week failing which both the parties are directed to suggest a name having mutual consensus for appointment as Administrator of R1 company. Put up on 23.02.2018.

(S VIJAYARAGHAVAN)
Member(Technical)

(CH. MOHD SHARIEF TARIQ)
Member(Judicial)